

PART-V

NOTIFICATION

NO.AS/LEG-18/Bill/Municipal (Amendment)/2024/3377 Dated Kohima, the 27th August, 2024.

The Nagaland Municipal (Amendment) Bill, 2024 together with the Statement of Objects and Reasons and the Financial Memorandum which was introduced in the Nagaland Legislative Assembly on Tuesday, the 27th August, 2024, is published for general information as required under Rule 72 of the Rules of Procedure and Conduct of Business in the Nagaland Legislative Assembly.

Sd/-
KHRUOHITUONUO RIO
Secretary-In-Charge
Nagaland Legislative Assembly
Secretariat: Kohima

THE NAGALAND MUNICIPAL (AMENDMENT) BILL, 2024

(Act No. of 2024)

A Bill

To amend the Nagaland Municipal Act, 2023

Be it enacted by the Nagaland Legislative Assembly in the Seventy fifth Year of the Republic of India as follows:

Short title, extent, and commencement:

- 1.(a) This Act may be called the Nagaland Municipal (Amendment) Act, 2024.
- (b) It shall extend to the whole of Nagaland.
- (c) It shall come into force at once.

Amendment to Section 10 (3) and Section 22(4):

2. In Section 10(3) and Section 22(4) of the Nagaland Municipal Act, 2023, the words "*one-fifth*" shall be substituted by the word "*one-third*".

STATEMENT OF OBJECTS AND REASONS

Taking into consideration, the expectations and aspirations of the people of the State, the amendment of the Nagaland Municipal Act, 2023 to be known as **The Nagaland Municipal (Amendment) Act, 2024** is hereby proposed through this bill.

KOHIMA
August 19, 2024.

Sd/-
NEIPHIU RIO
Hon'ble Chief Minister of Nagaland
and Minister in charge of
Urban Development & Municipal Affairs Department

FINANCIAL MEMORANDUM

The provisions to **The Nagaland Municipal (Amendment) Bill, 2024** do not involve any recurring or non-recurring expenditure from the Consolidated Fund of the State. Hence, this is not a Money Bill or a Financial Bill.

KOHIMA
August 19, 2024.

Sd/-
NEIPHIU RIO
Hon'ble Chief Minister of Nagaland
and Minister in charge of
Urban Development & Municipal Affairs Department